

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3572  
ANSWERED ON MONDAY THE 16<sup>TH</sup> MARCH, 2020  
PHALGUNA 26, 1941 (SAKA)**

**CSR SPENDING ON NATIONAL HERITAGE**

**QUESTION**

**3572. SHRI CHANDRA SEKHAR SAHU:  
DR. PRITAM GOPINATHRAO MUNDE:  
SHRI SISIR KUMAR ADHIKARI:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

**(a) whether the companies have spent maximum amount of Corporate Social Responsibility (CSR) funds on the National Heritage than on local development during the financial years 2016 to 2018;**

**(b) if so, whether the maximum CSR amount has been spent for construction of the Statue of Unity in Gujarat during the said period, if so, the details thereof;**

**(c) whether the companies have cut their CSR spending on the National Heritage by 56 per cent during the financial year 2018-19, if so, the details thereof including the CSR spending of various companies and the reasons for less CSR spending during each of the last three years; and**

**(d) the details of the action taken by the Government against such companies?**

**ANSWER**

**THE MINISTER OF STATE FOR FINANCE  
AND CORPORATE AFFAIRS**

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

**(SHRI ANURAG SINGH THAKUR)**

(श्री अनुराग सिंह ठाकुर)

**(a) to (d) : Section 135 of the Companies Act, 2013 (Act) mandates every company having net worth of Rs. 500 crore or more, or turnover of Rs. 1000 crore or more, or net profit of Rs. 5 crore or more during the immediately preceding financial year, to spend at least two per cent of the average net profits of the company made during the three immediately preceding financial years, towards Corporate Social Responsibility (CSR) in any of the eligible activities enlisted in Schedule VII of the Act. CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute**

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and monitor the CSR activities of the company based on the recommendation of its CSR committee. The entire CSR architecture is disclosure based and CSR mandated companies are required to file details of CSR initiatives annually in MCA21 registry. The project wise details of CSR spend by the Company is not maintained separately by the Ministry. Whenever any violation of CSR provisions is reported, action against such non-compliant Companies are initiated as per provisions of Companies Act, 2013 after due examination of records and following due process of law. All data reported in the MCA21 registry by companies on CSR is available on National CSR Data Portal at [www.csr.gov.in](http://www.csr.gov.in). 'National Heritage' falls under item no. (v) of Schedule VII of the Act which reads as "*Protection of national heritage, art and culture including restoration of building and sites of historical importance and works of art; setting up public libraries; promotion and development of traditional arts and handicrafts;*". On the basis of filings made by the companies in MCA 21 registry, the details of the CSR amount spent by various companies in "Art and Culture" under item no. (v) of Schedule VII of the Act for financial years 2015-16, 2016-17 and 2017-18 are given below:

<b>Development Sector</b>	<b>FY 2015-16</b>	<b>FY 2016-17</b>	<b>FY 2017-18</b>
<b>Art and Culture (in Rs. Crores)</b>	<b>119.17</b>	<b>305.57</b>	<b>283.81</b>

**(Data upto 30.06.2019) [Source: National CSR Data Portal]**

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